

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 20089 of 2017

(Arising out of Order-in-Appeal No. MYS-EXCUS--APP-018-16-17 dated 07/10/2016 passed by Commissioner of Central Excise (APPEALS), MYSORE)

M/s Heritage Fillers

M 1 Yadavagiri Industrial Area
MYSORE - 570020
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Mysore**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K. Vishwanatha , Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20173 / 2023

Date of Hearing: 08/03/2023

Date of Decision: 08/03/2023

As Per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate in Form-4 has also been issued by the Designated Committee,

which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

PK...